

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 09
173/241-242(PB)/2019

IN THE MATTER OF:

Emmar Holding II Applicant/petitioner
v.
Emmar MGF Land Ltd. & Ors. Respondent

Order under Section 241-242

Order delivered on 21.07.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant Mr. S.N Mukherjee, Sr. Adv., Mr. Sudhir Kr. Makkar, Sr. Adv. with Mr. Dheeraj Nair, Mr. Kumar Kislay, Mr. Angad Baxi, Advs.
For the respondent Mr. K. Datta, Mr. Kunal Mimani, Ms. Mehak, Advs. for R-9
Dr. U.K Chaudhary, Sr. Adv., Mr. Abinav Vashisth, Sr. Adv. with Ms. Manisha Chaudhary, Ms. Priay Singh, Mr. Mansumyer Singh, Advs. with Mr. Pratham Soni, CS for R-2, 3, 4 & 8
Mr. Sajan Poovayya, Sr. Adv. with Mr. Kunal Sinha, Mr. Pratibhanu Singh Kharola, Ms. Raksha Agarwal, Advs. for R-1

ORDER

Part heard for 22.07.2020.

— Sd —

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

— Sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)